

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VIKSIT ENGINEERING LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Viksit Engineering Limited
2.	Date of incorporation of corporate debtor	16 th February, 1983
3.	Authority under which corporate debtor is incorporated / registered	RoC – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L99999MH1983PLC029321
5.	Address of the registered office and principal office (if any) of corporate debtor	Room No. 1-2, Kapadia Chambers, 51 Bharuch Street Masjid Bunder (E), Mumbai City, Mumbai, Maharashtra, India – 400009
6.	Insolvency commencement date in respect of corporate debtor	09 th December, 2023 (Order Receipt Date) Order pronounced on 08 th December, 2023
7.	Estimated date of closure of insolvency resolution process	5 th June, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dinesh Kumar Deora IBBI/IPA-002/IP-N00958/2020-2021/13041
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-202, ABT Apartment, Rani Sati Marg, Malad (East), Near Navjivan School, Mumbai Suburban, Maharashtra – 400097 Email: dinesh.deora@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-202, ABT Apartment, Rani Sati Marg, Malad (East), Near Navjivan School, Mumbai Suburban, Maharashtra – 400097 Email: cirp.viksit@gmail.com
11.	Last date for submission of claims	22 nd December, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. Viksit Engineering Limited** on 8th December, 2023.

The creditors of **M/s. Vikshit Engineering Limited** are hereby called upon to submit their claims with proof on or before 22nd December, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 9th December, 2023
Place: Mumbai

Dinesh Kumar Deora
Interim Resolution Professional
Viksit Engineering Limited